NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI. S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/385/ (IB)/2017

NAME OF THE PETITIONER(S)

: KITEC INDUSTRIES INDIA PVT LTD

NAME OF THE RESPONDENT(S)

: EMMANUEL ENGINEERING PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

R. ELANGO Counsel for the Pelitimor Q P. Jesus Moris Pari Consel for Porpulat D

ORDER

Counsel for both the parties present. Counsel for the Corporate Debtor stated that there are some differences as to the calculation of the outstanding debt. After hearing both of the parties, we understand that whatever the amount is admitted by the Corporate Debtor, to that extent, a Demand Draft be brought on the next date of hearing. As per the calculation of the amount, both of the parties are directed to exchange the documents to arrive at a firm amount that is claimed by the Operational Creditor. Put up on 14.07.2017 at 10.30 A.M.

(-v-) - agen gleson

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)